

Therefore, he has prayed to permit the petitioner to move an appropriate application for interim order which may be directed to be considered by the High Court at the earliest.

In view of the above, while not entertaining the present Special Leave Petition, we permit the petitioner to file an appropriate application for interim order before the High Court before whom the writ petition is pending and the High Court to consider and finally decide and dispose of the interim application at the earliest and preferably within a period of 3 days from the date of filing of such application and mentioning before the Hon'ble Chief Justice of the High Court.

The Special Leave Petition stands dismissed/disposed off.

However, it is made clear that we have not expressed anything on merits in favour of either of the parties and it is for the High Court to take a call on the interim application.

Pending applications stand disposed of.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
ASSISTANT REGISTRAR